

the Table a copy of the Finance Accounts of the Central Government for the year 1961-62. [Placed in Library See No. LT-1223|63].

May I also lay on the Table another Paper?

Mr. Speaker: Yes.

ATTORNEY-GENERAL'S OPINIONS
ON THE COMPULSORY DEPOSIT
SCHEME BILL.

Shri Morarji Desai: Sir, I beg to lay on the Table a copy of Attorney General's opinion on the Compulsory Deposit Scheme Bill No. 9 of 1963. [Placed in Library, See No. LT-1224/63].

May I also be permitted to say that I have requested Attorney General to be present here at 5 o'clock so that if any clarifications are required, they can be asked.

Some Hon. Members rose—

Mr. Speaker: There is one thing that I may say in this connection. I received certain questions from Mr. A. P. Jain. He asked me that those questions be forwarded to the Minister as well as to the Attorney General so that he may answer those questions; when he makes a statement. When he comes here, of course, he will make a statement.

Shri Morarji Desai: We will send them to him now. I have received them just now.

Mr. Speaker: Now that the statement has been laid, if any other hon. Member also wants some questions to be put or to be clarified, he may kindly give them within an hour or so so that those also may be sent to him and when he addresses the House, he might answer those things also. (*Interruption*).

Some Hon. Members: We should have copies of this.

Shri Morarji Desai: They are ready.

Mr. Speaker: For all Members, they are in the Publications Counter. They

can have it just now. They are available.

Shri Sonavane (Pandharpur): The opinion of the Attorney-General should be circulated.

12.40 hrs.

STATEMENT BY THE MINISTER
OF LAW

The Minister of Law (Shri A. K. Sen): May I point out, Sir, that Shri A. P. Jain has stated that I relied upon article 31(2A). I said quite the contrary. I said that there was no question of acquisition

12.40½ hrs.

ESTIMATES COMMITTEE

STATEMENTS SHOWING REPLIES TO
RECOMMENDATIONS

Shri Dasappa (Bangalore): I beg to lay on the Table the following statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Reports:

- (i) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Seventeenth Report of the Estimates Committee (Second Lok Sabha);
- (ii) Statement showing the replies to the recommendations noted in Chapter IV of the Fourteenth Report of the Estimates Committee (Third Lok Sabha);
- (iii) Statement showing the replies to the recommendations noted in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha);
- (iv) Statement showing the replies to the recommendations noted in Chapter IV of the Seven-

[Shri Dasappa]

teenth Report of the Estimates Committee (Third Lok Sabha);

- (v) Statement showing the replies to the recommendations noted in Chapter IV of the Twenty-Seventh Report of the Estimates Committee (Third Lok Sabha).

MINUTES

I beg to lay on the Table a copy of the Minutes of Evidence given before the Sub-Committee on Public Undertakings and minutes of the sittings of the Estimates Committee relating to Thirty-fifth Report on the Ministry of Steel and Heavy Industries—Heavy Electrical (India) Limited, Bhopal.

12.41 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Appropriation (No. 2) Bill, 1963 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 22nd April, 1963.

12.41½ hrs.

COMMITTEE ON PUBLIC ACCOUNTS

ELEVENTH REPORT

Shri Tyagi (Dehra Dun): I beg to present the Eleventh Report of the Public Accounts Committee on—

- (1) Para 57 of Audit Report (Defence Services), 1960.
- (2) Action taken on the outstanding recommendations of the Committee relating to the Defence Services Accounts.

12.41½ hrs.

STATEMENT BY THE MINISTER OF LAW—contd.

Shri A. K. Sen: Mr. Speaker, Sir, in the unavoidable absence of my col-

league the Minister of Commerce and Industry, who is indisposed, I rise to make a statement on the report of Shri C. K. Daphtary, Attorney-General and Shri A. V. Viswanatha Sastri, a retired Judge of the Madras High Court on certain aspects of the Report of the Commission of Enquiry appointed by the Government some time ago to go into the affairs of several companies in the Dalmia Jain group.

Shri S. M. Banerjee (Kanpur): May I rise on a point of order? Actually, I want to know one thing.....

Mr. Speaker: Point of order?

Shri S. M. Banerjee: My point of order is this.....

Mr. Speaker: On this statement?

Shri S. M. Banerjee: Yes.

Mr. Speaker: He cannot read the statement?

Shri S. M. Banerjee: Before he reads, I want to know.....

Mr. Speaker: Let him read it. If something arises.....

Shri S. M. Banerjee: I want to know whether it is the report or the observation of the Government.

Mr. Speaker: Whatever it is, he will come to know when he reads.

Shri S. M. Banerjee: Then, the mischief will be done. We will be deprived of the report.

Mr. Speaker: In the middle of the statement, I cannot allow.

Shri A. K. Sen: The House will remember that after a study of the report, the Government referred it to these two eminent lawyers to consider the report and to advise the Government as to the steps that could be taken in pursuance of the findings of the Commission. Their final report was received by the Government on the 25th April, 1963. The Government have now examined their report and